

ACT No. XXXI OF 1926.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 9th
September, 1926.)

**An Act further to amend the Indian Evidence Act, 1872, for a
certain purpose.**

WHEREAS it is expedient further to amend the Indian
Evidence Act, 1872, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Evidence (Amendment) Act, 1926. Short title.

2. To section 68 of the Indian Evidence Act, 1872, the following proviso shall be added, namely:— Amendment of section 68, Act I of 1872.

“ Provided that it shall not be necessary to call an attesting witness in proof of the execution of any document, not being a will, which has been registered in accordance with the provisions of the Indian Registration Act, 1908, unless its execution by the person by whom it purports to have been executed is specifically denied.”

Price Anna 1 or 1½d.

MGIPC—L—1-91—27-10-26—12,500.